

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-06/10224/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
District & Sessions Judge,
Nagaon

Dated Guwahati, the 05 October, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJN/ 6815, dated 25.09.2024

Sir,

With reference to the above, I am directed to inform you that Smti. Lipika Roy, Civil Judge (Jr. Div.) No-2, Nagaon has been allowed to avail LTC for the block period of 2022-2024 for travelling from Nagaon to Puri via Guwahati-Kolkata and return, w.e.f. 09.11.2024 till 20.11.2024, along with her dependent father Shri Sunil Chandra Roy and mother Smti. Suchitra Roy (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing Rules.

Further, she has been allowed to draw an advance payment of 80% towards her proposed LTC for the block period 2022-2024 as per relevant rules.

Smti. Roy may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/10225-10228 /2024/A.

Dated 05th October, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Lipika Roy, Civil Judge (Jr. Div.) No-2, Nagaon.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)

5/10/24